

**Government of India**  
**Ministry of Commerce and Industry**  
**Department of Commerce**  
**Directorate General of Foreign Trade**  
**Udyog Bhawan, New Delhi**

Trade Notice no: 03 /2015-2020

Date: 3<sup>rd</sup> April 2019

To,

All Regional Authorities (RAs) of DGFT  
All Customs Authorities EPCS/FIEO  
Members of Trade and Industry

**Sub: Discontinuation of issue of physical copy of MEIS/SEIS scrips for EDI ports with effect from 10.4.2019**

In order to improve ease of doing business, it has been decided to discontinue issue of physical copy of MEIS/SEIS scrips by DGFT Regional Authorities with effect from 10.4.2019. To start with, this facility of paperless scrip will be available for EDI ports only, and will not be available for non-EDI/ SEZ ports.

2. Applicants will continue to apply for MEIS/SEIS as per current procedure on DGFT website ([www.dgft.gov.in](http://www.dgft.gov.in)). However, RAs will not issue any hard copy of scrip to the applicants. Instead, after approval, the applicant will get the following message on the mobile and email address (as indicated in the MEIS/SEIS application module) that,

*“Scrip No.....dated.....has been issued against RA File No..... No scrip on security paper is required to be issued. You can print/view scrip details at MEIS ECOM module on DGFT website. Information relating to transfer of scrip has to be recorded on DGFT website ([dgft.gov.in](http://dgft.gov.in)) before the scrip can be used.”*

**Printing the Scrip**

3. In order to take a printout of the scrip, the applicant needs to choose MEIS/ SEIS scheme link in the ECOM module and then log-in on DGFT website ([www.dgft.gov.in](http://www.dgft.gov.in)) using digital signature. After login, all MEIS/SEIS Scrips issued to the firm will be available in PDF form, so that the applicant can print/ save the Scrip for his own reference.

**Using the Scrip for duty payment**

4. On the basis of PDF copy of scrip, and after fulfilling the laid down procedures in this regard by the Customs, the scrip holder can approach the Customs Authority concerned at the relevant EDI port for

debit of the scrip. The Customs Authority will also check the ownership details of the scrip (original owner and current owner) from the DGFT website and allow debit of the scrip as per current procedure without insisting on the printed scrips on security paper

### **Transferring the Scrip**

5. The current scrip owner (transferor) can transfer the scrip to another IEC holder (transferee, new owner). However, the information about the new owner (transferee) has to be recorded on the DGFT web site by the current owner (transferor) , before the new owner (transferee) can utilize the scrip. Thus, it is very important for both transferor and transferee to ensure that information relating to transfer is recorded by the transferor. You may refer to Trade Notice no 42/2015-2020 dated 11.1.2019 in this regard.

6. After the information relating to transfer is recorded on the DGFT website, the old owner cannot record further transfer, and only the new owner can record further transfer, if any. It should be noted that the recording of information is for the purpose of DGFT and Customs. Unless recorded on DGFT website, the new owner (transferee) will not be able to utilize the scrip for duty payment. Therefore, the new owner (transferee) has to ensure that the scrip is recorded in his favour by the old owner (transferor). DGFT/Customs are not responsible for any lapse by the old or new owner or any dispute between them in this regard.

7. It may also be noted that no TRA will be issued for all such MEIS/SEIS issued w.e.f 10.4.2019 from EDI to non-EDI locations. In case an applicant chooses a non-EDI port/ SEZ port as port of registration while filing application for MEIS/SEIS scrip, the existing system of printing of scrip by the RA and its registration will continue.

8. No simultaneous transfer of scrip to more than one firm will be allowed.

9. Difficulties, if any, in implementation of these provisions may please be brought to the notice of this Directorate immediately.

10. This is issued with the approval of the DGFT



Nikunj Kumar Srivastava

(Additional Director General of Foreign Trade)